Fourteenth Kerala Legislative Assembly Bill No. 47

THE PAYMENT OF SALARIES AND ALLOWANCES (AMENDMENT) BILL, 2017

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Bilt No. 47

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BILL

further to amend the Payment of Salaries and Allowances Act, 1951.

Preamble. WHEREAS, it is expedient further to amend the Payment of Salaries and Allowances Act, 1951 for the purposes hereinafter appearing:

BE it enacted in the Sixty-eighth Year of the Republic of India as follows: --

- 1. Short title and commencement. (1) This Act may be called the Payment of Salaries and Allowances (Amendment) Act, 2017.
 - (2) It shall come into force at once.
- 2. Amendment of section 8A.—In the Payment of Salaries and Allowances Act, 1951 (XIV of 1951) (hereinafter referred to as the principal Act), in sub-section (5B) of section 8A, for the words "twelve thousand and five hundred" the words "twenty thousand" shall, be substituted.
- 3. Amendment of section 8B.—In section 8B of the principal Act, for the words "five lakhs" and "ten lakhs", the words "ten lakhs" and "twenty lakhs" shall, respectively, be substituted.

STATEMENT OF OBJECTS AND REASONS

As per sub-section (5B) of section 8A of the Payment of Salaries and Allowances Act, 1951 each of the two staff of every Member is entitled to get an amount of rupees twelve thousand and five hundred per mensem as staff allowance. As the monthly payment presently given to the staff is so meagre. Government have decided to enhance the amount from rupees twelve thousand

and five hundred to rupees twenty thousand per mensem by amending sub-section (5B) of section 8A of the Payment of Salaries and Allowances Act, 1951. As per Section 8B of the Act, every member other than the Speaker, the Deputy Speaker, the Leader of Opposition, the Chief Whip and the Ministers is entitled to avail interest free Vehicle Advance up to rupees five lakhs and House Building Advance up to rupees ten lakhs at a reduced rate of interest. Considering the manifold increase in the price of vehicles and building materials, Government have decided to enhance the amount of Vehicle Advance from five lakhs to ten lakhs and House Building Advance from ten lakhs to twenty lakhs by amending section 8B of the said Act.

The Bill seeks to achieve the above object.

FINANCIAL MEMORANDUM

Clause 2 of the Bill seeks to enhance the staff allowance payable to each of the two staff of every member under sub-section (5B) of section 8A of the Act from rupees twelve thousand and five hundred to rupees twenty thousand.

Clause 3 of the Bill seeks to enhance the Vehicle Advance and House Building Advance under section 8B of the Act from five lakes to ten lakes and from ten lakes to twenty lakes respectively.

The Bill, if enacted and brought into operation, would involve an expenditure of rupees 2,12,40,000 annually from the Consolidated Fund of the State.

A. K. BALAN

EXTRACT FROM THE RELEVANT PORTIONS OF THE PAYMENT OF SALARIES AND ALLOWANCES ACT, 1951

(XIV OF 1951)

8A. Amenities.—(1)

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(5B). Subject to such rules as may be made in this behalf, an amount of rupees twelve thousand and five hundred per mensem shall be paid directly by the Legislature Secretariat to each of the two staff of every member referred to in sub-section (3) as staff allowance.

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8B. Vehicle Advance and House Building Advance.—Subject to such rules as may be made in this behalf, every member, other than the Speaker, the Deputy Speaker, the Leader of Opposition, the Chief Whip and the Ministers shall be entitled to avail interest free Vehicle Advance up to rupees five lakhs and House Building Advance up to rupees ten lakhs at a reduced rate of interest.